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- (ii) addition of about 17122 MW of new generating capacity during the period 1978—83 involving a total outlay of about Rs. 9,272 crores on generation of power alone. About 3000 MW have already been commissioned during 1978-79;
- (iii) monitoring of coal stocks and ensuring availability of adequate coal to thermal power stations for maximizing generation from thermal power stations.
- (iv) arranging training for thermal power plant engineers and operators;
- (v) improving management of thermal power stations

B.F. Chalchitra Nigam Advertise-mentg

•98. SHRI SYED AHMAD HASHMI: SHRI KISHAN LAL SHARMA;

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that the Uttar Pradesh Chalchitra Nigam Limited, Lucknow, issues- advertisement to those local daily newspapers which are published from the Districts of Uttar Pradesh and have been approved for the Uttar Pradesh Government's advertisement by the Directorate of Information and Public Relations, Uttar Pradesh;
- (b) if so, what are the names of those newspapers and what are their circulation figures of a publishing day;
- (c) whether it is a fact that some Editors of daily newspaper₃ of Ali-garh have recently applied for obtaining adve'tisementg issued by the Uttar Pradesh Chalchitra Nigam Limited, Lucknow, for insertion in their newspapers; and
- (d) if so, what are the names of those newspaper_a and what action has been taken in the matter?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P SATHE); (a) to (d) The matter relates to the State Government. The information is being collected from the concerned State Government and will be laid on the Table of the House in due course.

Guidelines to Censor Board

*99. SHRI S. W. DHABE: DR. BHAI MAHAVIR: SHRIMATI AMBIKA SONI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether any guideline₈ or direction_s have been issued or are proposed to be issued to the Censor Board to permit kissing scenses in Indian films; and
- (b) what further steps Government propose to take to improve the standard of the Indian films so as to make it a powerful instrument of healthy recreation?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) No, Sir.

(b) (i) A Working Group has been appointed to study the present state of the film industry and to suggest a National Film Policy, (ii) Government have instituted National Awards for Indian films in order to encourage films of artistic excellence and (iii) Film Finance Corporation, a Government of India undertaking, provides loan_s t₀ producers of good films and also assists in their distribution and exhibition.

Expert Committee on Judicial reforms

*100. SHRIMATI AMARJIT KAUR: SHRI RAMANAND YADAV: SHRI R. NARASIMHA REDDY:

Will the' Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

lb) it so, by when?

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THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) There is no proposal at present under the consideration of the Government to replace the Law Commission by any other body. However, the question of appointing a Special Committee to examine the working of the justice system in all its aspects is being considered.

न्यायपालिका के कार्य में सुधार

325. श्री हरीशंकर भाभड़ा: श्री सुन्दर सिंह भण्डारी : थी जगवीश प्रसाद माथुर :

का विधि, त्याय और कम्पनी कार्य मंत्री यह बताने की कृता करेंगे कि;

- (क) क्या सरकार न्यायिक प्रणाली में सुधार करने के लिए एक तोन सदस्यीय समिति का गउन करने का विचार रखती है;
- (ख) यदि हां, तो इसका व्यीरा क्या है; ग्रीर ,
- (ग) क्या सरकार उन विचाराधीन मकदमों को निपटाने के लिए कोई अन्त-रिम कार्यवाही करने का विचार रखती है, जो उच्च न्यायालयों तथा उच्चतम न्यायालय में बड़ी संख्या में इकट डे हो गये हैं, यदि हां, तो इस सम्बन्ध में व्योरा क्या है ?

[Judicial reforms

t32». SHRI HARI SHANKAR BHABHRA: **SHRI SUNDER SINGH** BHANDARI:

[]English translation.

SHRI JAGDISH PRASAD MATHUR:

to Questions

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to set up a three-member Committee for reforming the judicial system;
- (b) if 30, what are the details thereof;
- (c) whether Government contemplate any interim action for the disposal of pending cases which are piling up in the High Courts and the Supreme Court; if so, what are the details in this regard?]

विधि, न्याय ग्रौर कम्पनी कार्य मंत्री (श्री शिव शंकर): (क) और (ख) न्यायिक सुधारों के प्रयंत पर विचार करने के लिए एक समिति के गठन का प्रस्ताव सरकार के विचाराधीन है।

(ग) इस बीच, उच्च न्यायालयों में बकाया मामलों के विषय में विधि आयोग की 79वीं रिपोर्ट (जिसकी एक प्रति सदन के पटल पर रख दी गई है) में की गई सिफारिशों की समीक्षा की जा रही है। उच्चतम न्याबालय में मामलों को शोध निपटाने के लिए हाल में किए गए कुछ उपायों का वर्णन संलग्न विवरण में किया गया है।

विवरण

मामलों को शोध्र निपटाने के लिए निम्न-लिखित उपाय किए गए हैं:---

(1) उच्चतम न्यायालय (न्यायाधीण संख्या) अधिनियम, 1956 का संशोधन करके 31 दिसम्बर, 1977 से उच्चाम न्यायालय के लिए न्यायाधीशों की मंजरी की गई संख्या को 13 से बढ़ा कर 17 (जिसमें भारत के मुख्य न्यायाधिपति का पद सम्मिलित नहीं है) कर दी गई है।